

Ratified

Minutes of Meeting No.17/14 scheduled on 12.11.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 17/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 12.11.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061563 Extn.146	DGFT, U.B.
5.	Sh. Priya Ranjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:24.12.2013
Decision : The committee noted that the firm's reply has been forwarded to DHI on 18.10.2013 which is under examination of DHI and decided to await comments. Case is deferred to 24.12.2013.				

2	Case No.:1/25/80-ALC2/2012	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00533/AM13/	RLA File :07/24/040/00250/AM11/	Lic.No/Date:0710074552 01.10.2010	Defer Date:24.12.2013
Decision : The committee noted that the firm's application has been forwarded to DIPP on 29.8.2013 and observed that the matter pertains to DIT and decided to send the firm's application to DIT. Case is deferred to 24.12.2013.				

3	Case No.:4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 followed by reminders dated 17.9.2013 and final reminder dated 29.10.2013 and also send an e-mail dated 29.10.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.				

	Case No.:6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2013	Status: Rejected
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			12.11.2013	
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	
4	Decision : The Committee noted that firm has not replied to deficiency letter dated 11.9.2012 sent by DIT directly followed by DIT reminder dated 09.07.2013, DGFT reminder dated 19.9.2013 and granted 15 days more time to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.			

	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
5	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:24.12.2013
	Decision : The committee noted that the firm's reply has been forwarded to C&PC which is under examination of C&PC and decided to await comments. Case is deferred to 24.12.2013.			

	Case No.:43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Rejected
	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	
6	Decision : The Committee noted that firm has not replied to deficiency letter dated 01.4.2013 followed by reminder dated 14.05.2013, final reminder dated 14.7.2013, further reminder dated 19.9.2013 and granted 15 days more time to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.			

	Case No.:46/18/80-ALC2/2012	Party Name:SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00414/AM13/	RLA File :08/24/040/00120/AM13/	Lic.No/Date:0810113162 06.07.2012	
7	Decision : Based on the MSME U.O. Note No.30(255)/11-ME dated 24.10.2013, the Committee decided to ratify norms (copy of the said note is to be forwarded to firm and RA). RLA may take necessary action accordingly.			

	Case No.:4/10/81-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/81/050/00199/AM13/	RLA File :05/23/040/00134/AM13/	Lic.No/Date:0510329855 17.07.2012	Defer Date:24.12.2013
8	Decision : On the recommendation of the DHI representative present in the meeting the committee decided to call the representative of the firm for 'Personal Hearing' to represent their case on 24.12.2013. Case is deferred to 24.12.2013.			

	Case No.:24/13/80-ALC2/2012			Status:
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9		Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:17/80-ALC2/2013 12.11.2013	Deferred
	HQ File :01/80/050/00279/AM13/	RLA File :05/24/040/00149/AM13/	Lic.No/Date:0510330419 24.07.2012	Defer Date:24.12.2013
Decision : The committee noted that the one more application set has been forwarded to C&PC on 20.10.2013 which is under examination of C&PC and decided to await comments. Case is deferred to 24.12.2013.				

10	Case No.:14/16/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/81/050/00321/AM13/	RLA File :09/24/040/00186/AM13/	Lic.No/Date:0910053414 02.08.2012	Defer Date:24.12.2013
Decision : The committee noted that 6 th reminder has been sent to EPCG Division on 07.11.2013 and firm has not responded to the DHI's deficiency letter dated 29.8.2013 and reminded RA for hard copy on 29.10.2013 and sent e-mail on 03.11.2013 and decided to await comments of EPCG Division and reply of the firm. Case is deferred to 24.12.2013.				

11	Case No.:22/22/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00469/AM13/	RLA File :07/24/040/00287/AM13/	Lic.No/Date:0710091411 16.10.2012	
Decision : Based on the MSME U.O. Note No.30(288)/11-ME dated 11.11.2013, the Committee decided to ratify norms (copy of the said note is to be forwarded to firm and RA). RLA may take necessary action accordingly.				

12	Case No.:24/22/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Rejected
	HQ File :01/80/050/00471/AM13/	RLA File :07/24/040/00300/AM13/	Lic.No/Date:0710091567 25.10.2012	
Decision : The Committee noted that firm has not replied to deficiency letter dated 22.1.2013 sent by DIT directly followed by DIT reminder dated 09.7.2013, DGFT reminder dated 19.9.2013 and granted 3 weeks time to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.				

13	Case No.:1/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00448/AM13/	RLA File :03/94/040/00625/AM13/	Lic.No/Date:0310714469 07.11.2012	Defer Date:24.12.2013
Decision : The committee noted that the firm's reply dated 30.10.2013 has been received in DGFT on 07.11.2013 and decided to forward it to DHI. Case is deferred to 24.12.2013.				

	Case No.:2/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
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14	HQ File :01/80/050/00449/AM13/	RLA File :03/94/040/00626/AM13/	Lic.No/Date:0310714471 07.11.2012	Defer Date:24.12.2013
Decision : The committee noted that the firm's reply dated 30.10.2013 has been received in DGFT on 07.11.2013 and decided to forward it to DHI. Case is deferred to 24.12.2013.				

15	Case No.:19/22/80-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Rejected
	HQ File :01/80/050/00466/AM13/	RLA File :03/95/040/00342/AM13/	Lic.No/Date:0310716381 05.12.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 01.4.2013 followed by reminder dated 04.5.2013, final reminder dated 04.7.2013, further reminder dated 19.9.2013 and granted 15 days more time to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.			

16	Case No.:29/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00476/AM13/	RLA File :04/24/040/00158/AM13/	Lic.No/Date:0410141543 05.12.2012	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 07.11.2013 and decided to await reply. Case is deferred to 24.12.2013.			

17	Case No.:21/25/80-ALC2/2012	Party Name:GMM PFAUDLER LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00553/AM13/	RLA File :03/94/040/00854/AM13/	Lic.No/Date:0310719957 09.01.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 which was sent through e-mail on dated 29.10.2013 also. Case is deferred to 24.12.2013.			

18	Case No.:24/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00556/AM13/	RLA File :03/95/040/00774/AM13/	Lic.No/Date:0310720380 11.01.2013	
	Decision : Based on DIPP letter 12/92/2013-TSW/18 dated 12.11.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net Empty weights of 139.408 MT, 13.097 MT & 36.45 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 23.202 MT as 1.21 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap. 3. Quantity of import item at Sl. No.2 may be allowed as 13 Nos. on net to net basis. However, duty free weight of this items may be allowed as 19.122 MT inclusive of 17.2 % wastage after taking 20 % recovery from scarp. RA may take necessary action accordingly.			

19	Case No.:25/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00557/AM13/	RLA File :03/95/040/00778/AM13/	Lic.No/Date:0310720388 11.01.2013	
	Decision : Based on DIPP letter 12/92/2013-TSW/19 dated 12.11.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net Empty weight of 2.15 MT may be specified with the quantity of each export product at Sl. No. 1 & 2. 2. Net Empty weight of 7.25 MT may be specified with the quantity of each export product at Sl. No. 3 & 4. 3. Net Empty weight of 6.97 MT may be specified with the quantity of each export product at Sl. No. 5 & 6. 4. Net Empty weight of 72.7 MT may be specified with the quantity of each export product at Sl. No. 7 & 8. 5. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 74.598 MT as 1.05 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap. 6. Quantity of import item at Sl. No.2 may be allowed as 24 Nos. on net to net basis. However, duty free weight of this items may be allowed as 34.271 MT inclusive of 19.6 % wastage after taking 20 % recovery from scarp. 7. Import item at Sl. No. 3 may be allowed on net to net basis with accountability clause. RLA may take necessary action accordingly.			

20	Case No.:29/25/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00561/AM13/	RLA File :04/24/040/00205/AM13/	Lic.No/Date:0410143034 31.01.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.08.2013 followed by reminder dated 29.10.2013 and decided to await reply. Case is deferred to 24.12.2013.			

21	Case No.:47/2/80-ALC2/2013	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Rejected
	HQ File :01/80/050/00047/AM14/	RLA File :09/24/040/00491/AM13/	Lic.No/Date:0910054874 31.01.2013	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.5.2013 followed by reminders dated 03.7.2013, dated 31.7.2013, final reminder dated 17.9.2013 further reminder dated 20.9.2013 and granted 15 days more time to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.			

22	Case No.:16/2/80-ALC2/2013	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00016/AM14/	RLA File :07/24/040/00452/AM13/	Lic.No/Date:0710093506 01.02.2013	Defer Date:24.12.2013
	Decision : Shri Savan Kumar, representative of the firm, attended personal hearing . The committee desired to know certain clarification/information from representatives namely the details of the EPCG Authorisation, the details of import & export items, the details of the EPCG Authorisation, the details of import & export items, the details of manufacturing process, the details of inputs being procured domestically/being imported.			

Information/clarifications sought by the committee were not given by the representatives of the firm. The committee decided to direct the representative of the firm to provide detailed information on all these issues to the committee. Case is deferred to 24.12.2013.

23	Case No.:24/4/80-ALC2/2013	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00071/AM14/	RLA File :09/24/040/00484/AM13/	Lic.No/Date:0910054916 04.02.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.8.2013 followed by reminder dated 29.10.2013 and decided to send final reminder. Case is deferred to 24.12.2013.				

24	Case No.:45/2/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00045/AM14/	RLA File :56/24/040/00037/AM13/	Lic.No/Date:5610001637 06.02.2013	
Decision : Based on DIPP letter 12/92/2013-TSW/24 dated 12.11.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weights of 225 MT & 305 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5. 3. Quantity of import item at Sl. No. 1 may be allowed as 16590 Kgs. inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 885 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap. 5. Quantities of import item at Sl. No. 3 & 4 may be allowed as 458500 Kgs. & 83125 Kgs. respectively as per SION C-1519. 6. Quantity of import item at Sl. No. 5 may be allowed as 47310 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap. 7. Words "4Cx2.5 Sq.mm" may be suffixed with the description of import item at Sl. No. 6 and its quantity may be allowed as applied for i.e.20500 Meters on net to net basis. 8. Import items at Sl. Nos. 7 to 12 may be allowed as applied for i.e. 5000 Nos. each on net to net basis with accountability clause. RLA may take necessary action accordingly.				

25	Case No.:6/2/80-ALC2/2013	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00006/AM14/	RLA File :31/83/040/00192/AM13/	Lic.No/Date:3110057162 15.02.2013	
Decision : Based on DIPP letter 12/92/2013-TSW/25 dated 12.11.2013, the Committee decided to ratify norms of subject authorization as under: 1. Import items from Sl. No. 1 to 10 & 15 to 38 may be allowed on net to net basis with accountability clause. 2. Import items from Sl. No. 11 to 14 may be allowed as 1.02 Mrtr./Mtr. content in the export product. RLA may take necessary action accordingly.				

	Case No.:34/2/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00034/AM14/	RLA File :03/95/040/00888/AM13/	Lic.No/Date:0310724586 19.02.2013	

26	Decision : Based on DIPP letter 12/92/2013-TSW/26 dated 12.11.2013, the Committee decided to ratify norms of subject authorization as under:		
	1. Net weights of export products at Sl. No. 1 & 2 may be specified as 10404 Kgs. & 6300 Kgs. respectively.		
	2. Words “ Dia 8.55 mm x 0.63 mm thk” may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as 10931 Kgs. as 1.01 Kgs./Kg. content in the export products.		
	3. Quantity of import item at Sl. No. 2 may be allowed as 4946 Kgs. as 1.01 Kgs./Kg. content in the export products.		
	4. Weights of 510 Kgs. & 280 Kgs. may be specified with the quantities of import items at Sl. No. 3 & 5 respectively.		
	5. Import items at Sl. No. 3 & 5 may be allowed on net to net basis with accountability clause.		
	6. Quantity of import item at Sl. No. 4 may be allowed as applied for. i.e. 158 Kgs.		
	RLA may take necessary action accordingly.		

27	Case No.:20/8/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00130/AM14/	RLA File :09/24/040/00539/AM13/	Lic.No/Date:0910055081 19.02.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 19.8.2013 followed by e-mail on 28.10.2013 and decided to send final reminder. Case is deferred to 24.12.2013.			

28	Case No.:39/4/80-ALC2/2013	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00086/AM14/	RLA File :05/23/040/00492/AM13/	Lic.No/Date:0510347369 25.02.2013	Defer Date:24.12.2013
	Decision : The committee noted that the firm's reply has been forwarded to MSME on 05.11.2013 which is under examination of MSME and decided to await comments. Case is deferred to 24.12.2013.			

29	Case No.:17/4/80-ALC2/2013	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00064/AM14/	RLA File :07/24/040/00484/AM13/	Lic.No/Date:0710094023 04.03.2013	Defer Date:24.12.2013
	Decision : The committee noted that the firm's reply dated 21.9.2013 has been forwarded to DHI,DIPP and MSME and the Chairman, NC-I asked DDG to arrange a meeting of TAs in his room for resolving the issue and decided to await comments. Case is deferred to 24.12.2013.			

30	Case No.:41/2/80-ALC2/2013	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00041/AM14/	RLA File :04/24/040/00268/AM13/	Lic.No/Date:0410143868 05.03.2013	
	Decision : Based on the MSME U.O. Note No.30(43)/2013-ME dated 18.10.2013, the Committee decided to ratify norms (copy of the said note is to be forwarded to firm and RA). RLA may take necessary action accordingly.			

	Case No.:42/2/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00042/AM14/	RLA File :04/24/040/00260/AM13/		

Decision : Based on DIPP letter 12/92/2013-TSW/31 dated 12.11.2013, the Committee decided to ratify norms of subject authorization as under:

1. Net weight of 30300 Kgs. may be specified with the quantity of export product.
2. Quantity of import item at Sl. No. 1 may be allowed as 3380 Kgs. as 1.40 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 1398 Kgs. as 1.29 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
4. Quantities of import items at Sl. No. 3 & 4 may be allowed as 1158 Kgs. each as 1.21 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
5. Quantity of import item at Sl. No. 5 may be allowed as 582 Kgs. as 1.21Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 6 may be allowed as 2778 Kgs. as 1.16 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 7 may be allowed as 2420 Kgs. as 1.18 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 8 may be allowed as 282 Kgs. as 1.57 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
9. Import items at Sl. No. 9 & 10 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

Case No.:43/2/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
HQ File :01/80/050/00043/AM14/	RLA File :04/24/040/00261/AM13/	Lic.No/Date:0410143937 06.03.2013	

Decision : Based on DIPP letter 12/92/2013-TSW/25 dated 12.11.2013, the Committee decided to ratify norms of subject authorization as under:

1. Net weight of 22140 Kgs. may be specified with the quantity of export product.
2. Quantity of import item at Sl. No. 1 may be allowed as 2322 Kgs. as 1.25 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 3630 Kgs. as 1.30 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 3 may be allowed as 2340 Kgs. as 1.26 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
5. Quantity of import item at Sl. No. 4 may be allowed as 1554 Kgs. as 1.28 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
6. Quantities of import items at Sl. No. 5 & 6 may be allowed as 558 Kgs. each as 1.21 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 7 may be allowed as 288 Kgs. as 1.37 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 8 may be allowed as 2328 Kgs. as 1.30 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 9 may be allowed as 246 Kgs. as 1.32 Kgs./Kg. content in the export product after taking 2/3rd recovery from scrap.

RLA may take necessary action accordingly.

Case No.:44/2/80-ALC2/2013	Party Name:EXCELLENT HI-CARE PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Rejected
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	HQ File :01/80/050/00044/AM14/	RLA File :04/24/040/00266/AM13/	Lic.No/Date:0410144188 14.03.2013	
33	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.5.2013 followed by reminder dated 30.7.2013, final reminder dated 17.9.2013 and granted 15 days more time to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.			

	Case No.: 12/4/80-ALC2/2013	Party Name:METAL LAND INDUSTRIES	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
34	HQ File :01/80/050/00059/AM14/	RLA File :10/24/040/00091/AM13/	Lic.No/Date:1010052903 19.03.2013	
	Decision : Based on the MSME U.O. Note No.30(44)/13-ME dated 06.11.2013, the Committee decided to ratify norms (copy of the said note is to be forwarded to firm and RA). LA may take necessary action accordingly.			

	Case No.: 20/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
35	HQ File :01/80/050/00067/AM14/	RLA File :03/95/040/01027/AM13/	Lic.No/Date:0310728824 20.03.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.			

	Case No.: 21/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
36	HQ File :01/80/050/00068/AM14/	RLA File :03/95/040/01035/AM13/	Lic.No/Date:0310728822 20.03.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.08.2013 followed by reminder dated 29.10.2013, further reminder on 07.11.2013 and decided to send final reminder. Case is deferred to 24.12.2013.			

	Case No.: 31/4/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
37	HQ File :01/80/050/00078/AM14/	RLA File :07/24/040/00527/AM13/	Lic.No/Date:0710094430 22.03.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm's reply dated 28.8.2013 has been forwarded to DIPP on 10.9.2013 but the same was not received by them and decided to send it to DIPP again. Case is deferred to 24.12.2013.			

	Case No.: 40/2/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
38	HQ File :01/80/050/00040/AM14/	RLA File :53/24/040/00015/AM13/	Lic.No/Date:5310016509 27.03.2013	Defer Date:24.12.2013

Decision : The Committee noted that the firm's reply has been forwarded to C&PC which is under their examination of and decided to await comments. Case is deferred to 24.12.2013.

39	Case No.: 16/4/80-ALC2/2013	Party Name:CANARA HYDRAULICS PVT LTD	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Closed
	HQ File :01/80/050/00063/AM14/	RLA File :07/24/040/00501/AM13/	Lic.No/Date:0710094546 28.03.2013	
	Decision : The Committee noted that the firm has surrendered AA to RA, Bangalore vide their letter 25.9.2013 and decided to close the case. RA may take necessary action accordingly			

40	Case No.: 21/8/80-ALC2/2013	Party Name:BERCO UNDERCARRIAGES (INDIA) PVT LTD	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00131/AM14/	RLA File :09/24/040/00625/AM13/	Lic.No/Date:0910055625 28.03.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 and e-mail on 29.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.			

41	Case No.: 22/4/80-ALC2/2013	Party Name:YUTAKA AUTOPARTS INDIA (P)LTD.	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00069/AM14/	RLA File :05/24/040/00492/AM13/	Lic.No/Date:0510350699 03.04.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to the EPCG clarifications dated 06.6.2013 followed by reminder dated 03.7.2013, dated 17.9.2013 and not replied to deficiency letter on 29.8.2013. The Committee further noted that DGFT has sent a copy of deficiency letter vide its letter dated 21.10.2013 along with the copy of reminders to the firm as per their request dated 26.9.2013 received through e-mail. The firm has neither clarified the EPCG status nor provided requisite information as per deficiency letter. The Committee decided to send reminder. Case is deferred to 24.12.2013.			

42	Case No.: 18/4/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00065/AM14/	RLA File :05/23/040/00534/AM13/	Lic.No/Date:0510350891 08.04.2013	
	Decision : Based on DIPP letter 12/92/2013-TSW/42 dated 12.11.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weight of 1420 MT & 1420 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 2, 4, 6 & 7. 3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 2479584 Kgs. inclusive of 3 % wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 165944 Kgs. inclusive of 5 % wastage. 5. Quantity of import item at Sl. No. 3 may be allowed as 139578 Kgs.(456 Nos.) on net to net basis with accountability clause. 6. Quantity of import item at Sl. No. 4 may be allowed as 116288 Kgs. inclusive of 2 % wastage. 7. Quantity of import item at Sl. No. 5 may be allowed as 246 Kgs.(4 Nos.) on net to net basis with accountability clause.			

8. Quantity of import item at Sl. No. 6 may be allowed as 13668 Kgs. (2600 Meters) inclusive of 2 % wastage.
9. Quantity of import item at Sl. No. 7 may be allowed as 1500 Kgs. (30 Meters) inclusive of 2 % wastage.
10. Import items at Sl. No. 8 & 9 may be allowed on net to net basis with accountability clause.
11. Quantities of import items at Sl. No. 10 & 11 may be allowed as applied for i.e. 54300 Kgs. each
12. Quantity of import item at Sl. No. 12 may be allowed as 71300 Kgs.
13. Quantities of import items at Sl. No. 13 & 14 may be allowed as applied for i.e. 200 Kgs. each
14. Quantities of import items at Sl. No. 15, 16, 17 & 18 may be allowed as applied for i.e. 1000 Kgs., 1000 Kgs., 800 Kgs. & 5200 Kgs. respectively.

RLA may take necessary action accordingly.

43	Case No.:36/4/80-ALC2/2013	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00083/AM14/	RLA File :07/24/040/00503/AM13/	Lic.No/Date:0710094700 08.04.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 17.09.2013 followed by reminder dated 19.10.2013 and decided to send final reminder. Case is deferred to 24.12.2013.				

44	Case No.:26/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00073/AM14/	RLA File :04/24/040/00001/AM14/	Lic.No/Date:0410144942 10.04.2013	Defer Date:24.12.2013
Decision : The Committee noted that DHI has received incomplete papers and the firm has not replied to deficiency letter dated 29.10.2013 and decided to send final reminder. Case is deferred to 24.12.2013.				

45	Case No.:27/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00074/AM14/	RLA File :04/24/040/00272/AM13/	Lic.No/Date:0410144941 10.04.2013	Defer Date:24.12.2013
Decision : The Committee noted that DHI has received incomplete papers and the firm has not replied to deficiency letter dated 29.10.2013 and decided to send final reminder. Case is deferred to 24.12.2013.				

46	Case No.:28/8/80-ALC2/2013	Party Name:K.T.A. SPINDLE TOOLINGS	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Rejected
	HQ File :01/80/050/00138/AM14/	RLA File :31/83/040/00223/AM13/	Lic.No/Date:3110057922 15.04.2013	
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.7.2013 followed by reminders dated 17.9.2013, final reminder dated 29.10.2013, further reminder dated 29.10.2013 and granted 15 days more time to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.				
RA may take necessary action accordingly.				

	Case No.:31/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2013	Status: Deferred
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47	HQ File :01/80/050/00141/AM14/	RLA File :31/83/040/00002/AM14/	12.11.2013 Lic.No/Date:3110057929 15.04.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.09.2013 followed by reminder dated 25.10.2013 and decided to send final reminder. Case is deferred to 24.12.2013.			

48	Case No.:27/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00137/AM14/	RLA File :31/83/040/00005/AM14/	Lic.No/Date:3110057984 17.04.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 17.09.2013 followed by reminder dated 25.10.2013 and decided to send final reminder. Case is deferred to 24.12.2013.				

49	Case No.:30/8/80-ALC2/2013	Party Name:FOURESS ENGINEERING (INDIA) LIMITED.	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00140/AM14/	RLA File :07/24/040/00543/AM13/	Lic.No/Date:0710094883 17.04.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has sought time of one week for submitting their reply vide their letter dated 18.11.2013 and decided to await their reply. Case is deferred to 24.12.2013.				

50	Case No.:17/8/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 02.08.2013 followed by reminder dated 17.9.2013, further reminder dated 20.9.2013 and decided to send final reminder. Case is deferred to 24.12.2013.				

51	Case No.:25/8/80-ALC2/2013	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00135/AM14/	RLA File :31/83/040/00013/AM14/	Lic.No/Date:3110058143 30.04.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 17.09.2013 followed by reminder dated 29.10.2013 and decided to send final reminder. Case is deferred to 24.12.2013.				

52	Case No.:26/8/80-ALC2/2013	Party Name:ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00136/AM14/	RLA File :31/83/040/00012/AM14/	Lic.No/Date:3110058219 08.05.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm's reply has been sent to DHI and observed that this pertains to DIPP and accordingly decided to forward the copy of firm's reply to DIPP for examination and comments. Case is deferred to 24.12.2013.				

	Case No.:31/13/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:17/80- ALC2/2013	Status: Deferred
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53			12.11.2013	
	HQ File :01/80/050/00236/AM14/	RLA File :07/24/040/00032/AM14/	Lic.No/Date:0710095300 09.05.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.				

54	Case No.:10/8/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 05.11.2013 and decided to send reminder. Case is deferred to 24.12.2013.				

55	Case No.:3/13/80-ALC2/2013	Party Name:AUROLAB	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00208/AM14/	RLA File :35/24/040/00003/AM14/	Lic.No/Date:3510040996 14.05.2013	Defer Date:24.12.2013
Decision : The Committee noted that the case is under examination with C&PC for comments and decided to await comments of C&PC. Case is deferred to 24.12.2013.				

56	Case No.:4/13/80-ALC2/2013	Party Name:AUROLAB	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00209/AM14/	RLA File :35/24/040/00002/AM14/	Lic.No/Date:3510040995 14.05.2013	Defer Date:24.12.2013
Decision : The Committee noted that the case is under examination with C&PC for comments and decided to await comments of C&PC. Case is deferred to 24.12.2013.				

57	Case No.:5/13/80-ALC2/2013	Party Name:AUROLAB	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00210/AM14/	RLA File :35/24/040/00005/AM14/	Lic.No/Date:3510040997 14.05.2013	Defer Date:24.12.2013
Decision : The Committee noted that the case is under examination with C&PC for comments and decided to await comments of C&PC. Case is deferred to 24.12.2013.				

58	Case No.:4/8/80-ALC2/2013	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00114/AM14/	RLA File :02/24/040/00012/AM14/	Lic.No/Date:0210189641 15.05.2013	Defer Date:24.12.2013
Decision : The Committee noted that the firm's reply received on 07.11.2013 is to be forwarded to DHI for examination and comments. Case is deferred to 24.12.2013.				

59	Case No.:35/13/80-ALC2/2013	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00240/AM14/	RLA File :17/24/040/00017/AM14/		

		Lic.No/Date:1710005320 15.05.2013	Defer Date:24.12.2013
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Decision : The Committee noted that firm has not replied to deficiency letter dated 18.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.

60	Case No.:12/8/80-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00122/AM14/	RLA File :04/24/040/00030/AM14/	Lic.No/Date:0410146308 17.05.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 31.7.2013 sent by C&PC to them directly followed by DGFT reminders dated 17.9.2013, dated 29.10.2013 and decided to send Final Reminder. Case is deferred to 24.12.2013.			

61	Case No.:13/8/80-ALC2/2013	Party Name:SSP PVT.LTD.	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00123/AM14/	RLA File :05/24/040/00046/AM14/	Lic.No/Date:0510354749 21.05.2013	Defer Date:24.12.2013
	Decision : The Committee noted that the firm's reply has been sent to DIPP on 11.11.2013 for comments and decided to await comments of DIPP. Case is deferred to 24.12.2013.			

62	Case No.:23/13/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 24.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.			

63	Case No.:7/8/80-ALC2/2013	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00117/AM14/	RLA File :05/23/040/00049/AM14/	Lic.No/Date:0510355247 27.05.2013	
	Decision : Based on the MSME U.O. Note No.30(57)/13-ME dated 18.10.2013, the Committee decided to ratify norms (copy of the said note is to be forwarded to firm and RA). RLA may take necessary action accordingly.			

64	Case No.:15/8/80-ALC2/2013	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00125/AM14/	RLA File :05/23/040/00050/AM14/	Lic.No/Date:0510355250 27.05.2013	
	Decision : Based on the MSME U.O. Note No.30(54)/11-ME dated 18.10.2013, the Committee decided to ratify norms (copy of the said note is to be forwarded to firm and RA). RLA may take necessary action accordingly.			

	Case No.:14/8/80-ALC2/2013			Status:
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65		Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Deferred
	HQ File :01/80/050/00124/AM14/	RLA File :05/24/040/00491/AM13/	Lic.No/Date:0510355533 29.05.2013	Defer Date:24.12.2013
Decision : Based on DIPP UO Note No. 12/92/2013-TSW/65 dated 12.11.2013, the Committee decided to ask the following information from the firm: 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format-export product wise. 2. Basis for the quantities of import items supported by quantities of each export product namely, BSH Evap. 7.00mm, BSH Cond. 7.00mm, , IR ES-300 & IR ES-500. Case is deferred to 24.12.2013.				

66	Case No.:9/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00119/AM14/	RLA File :05/23/040/00077/AM14/	Lic.No/Date:0510355910 31.05.2013	Defer Date:24.12.2013
Decision : On the recommendation of the DHI representative present in the meeting, the Committee decided to call the representative of the firm for 'Personal Hearing' to represent their case on 24.12.2013. Case is deferred to 24.12.2013.				

67	Case No.:16/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00126/AM14/	RLA File :05/23/040/00076/AM14/	Lic.No/Date:0510355908 31.05.2013	Defer Date:24.12.2013
Decision : On the recommendation of the DHI representative present in the meeting, the Committee decided to call the representative of the firm for 'Personal Hearing' to represent their case on 24.12.2013. Case is deferred to 24.12.2013.				

68	Case No.:35/11/81-ALC2/2013	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/81/050/00189/AM14/	RLA File :31/83/040/00020/AM14/	Lic.No/Date:3110058599 03.06.2013	
Decision : Based on the DHI U.O. Note No.3(60)/12-TSW(B)/225 dated 09.10.2013, the Committee decided to ratify norms by recommending import on repeat basis with 3110054970 dt. 13.7.2012. RLA may take necessary action accordingly.				

69	Case No.:50/13/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00255/AM14/	RLA File :04/24/040/00042/AM14/	Lic.No/Date:0410146764 03.06.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has sought time for one month vide their letter dated 05.11.2013 and decided to await firm's reply. Case is deferred to 24.12.2013.				

70	Case No.:6/13/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00211/AM14/	RLA File :05/23/040/00072/AM14/		

		Lic.No/Date:0510356381 06.06.2013	Defer Date:24.12.2013
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Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.

71	Case No.:34/13/80-ALC2/2013	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00239/AM14/	RLA File :03/95/040/00168/AM14/	Lic.No/Date:0310737268 11.06.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.				

72	Case No.:11/8/80-ALC2/2013	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 followed by reminder dated 17.9.2013 and decided to send final reminder. Case is deferred to 24.12.2013.				

73	Case No.:9/13/80-ALC2/2013	Party Name:GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00214/AM14/	RLA File :03/94/040/00070/AM14/	Lic.No/Date:0310737448 13.06.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.				

74	Case No.:1/11/80-ALC2/2013	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00202/AM14/	RLA File :05/23/040/00090/AM14/	Lic.No/Date:0510357232 17.06.2013	
Decision : Based on DIPP letter 12/92/2013-TSW/74 dated 12.11.2013, the Committee decided to ratify norms of subject authorization as under: - Quantity of import item at Sl. No. 1 may be allowed as 87204900 Grams as 1.02 Kgs./Kg. content in the export products. - Quantity of each import item from Sl. No. 2 to 8, 11, 12, 14 & 15 may be allowed as 27,25,000 Nos. on net to net basis with accountability clause. - Quantity of import item at Sl. No. 9 may be allowed as 16065000 Inches as 1.02 Inches/Inch content in the export products at Sl. No. 1 & 2. - Quantities of import items at Sl. No. 10 & 13 may be allowed as 1.01 Kg./Kg. content in the export products as claimed by the firm. - Quantity of import item at Sl. No. 16 may be allowed as 4781250 Inches as 1.02 Inches/Inch content in the export products at Sl. No. 3 & 4. RLA may take necessary action accordingly.				

	Case No.:2/11/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
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75	HQ File :01/80/050/00203/AM14/	RLA File :05/23/040/00094/AM14/	Lic.No/Date:0510357230 17.06.2013	Defer Date:24.12.2013
Decision : On the recommendation of the DHI representative present in the meeting, the Committee decided to call the representative of the firm for 'Personal Hearing' to represent their case on 24.12.2013. Case is deferred to 24.12.2013.				

76	Case No.:1/8/80-ALC2/2013	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00111/AM14/	RLA File :08/24/040/00153/AM13/	Lic.No/Date:0810122023 18.06.2013	Defer Date:24.12.2013
	Decision : The Committee noted that RA and firm has been asked to send hard copy of the application vide letter dated 17.9.2013 but the same has not been received and decided to send reminder. Case is deferred to 24.12.2013.			

77	Case No.:19/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00129/AM14/	RLA File :05/23/040/00098/AM14/	Lic.No/Date:0510357512 19.06.2013	Defer Date:24.12.2013
	Decision : On the recommendation of the DHI representative present in the meeting, the Committee decided to call the representative of the firm for 'Personal Hearing' to represent their case on 24.12.2013. Case is deferred to 24.12.2013.			

78	Case No.:3/11/80-ALC2/2013	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00204/AM14/	RLA File :05/24/040/00094/AM14/	Lic.No/Date:0510357870 21.06.2013	Defer Date:24.12.2013
	Decision : Based on DIPP letter 12/92/2013-TSW/78 dated 12.11.2013, the Committee decided to ratify norms of subject authorization as under: "Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0510312193 dated 23.12.2011 ratified in Norms Committee Meeting No. 22/12 dated 24/01/2012 1. Net weight of export product may be specified as 741 Kgs. 2. Quantity of import item may be allowed as 3245.6 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap." RLA may take necessary action accordingly.			

79	Case No.:28/13/80-ALC2/2013	Party Name:UDEYRAJ ELECTRICALS PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00233/AM14/	RLA File :03/95/040/00245/AM14/	Lic.No/Date:0310738782 24.06.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm's reply has been sent to DIPP and observed that this pertains to DIT and accordingly decided to forward the copy of application to DIT for examination and comments. Case is deferred to 24.12.2013.			

80	Case No.:3/8/80-ALC2/2013	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00113/AM14/	RLA File :17/24/040/00042/AM14/	Lic.No/Date:1710005396 25.06.2013	Defer Date:24.12.2013

Decision : The Committee noted that firm's reply has been sent to DIT on 17.10.2013 which is under examination of DIT. Case is deferred to 24.12.2013.

81	Case No.:41/13/80-ALC2/2013	Party Name:ION EXCHANGE (INDIA) LTD	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00246/AM14/	RLA File :03/94/040/00273/AM14/	Lic.No/Date:0310739762 02.07.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm's reply dated 27.10.2013 has been sent to DHI on 31.10.2013 which is under examination of DHI. Case is deferred to 24.12.2013.				

82	Case No.:39/13/80-ALC2/2013	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00244/AM14/	RLA File :31/83/040/00062/AM14/	Lic.No/Date:3110059197 05.07.2013	
Decision : Based on the MSME U.O. Note No.30(67)/13-ME dated 23.10.2013, the Committee decided to ratify norms (copy of the said note is to be forwarded to firm and RA). RLA may take necessary action accordingly.				

83	Case No.:37/13/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00242/AM14/	RLA File :03/95/040/00236/AM14/	Lic.No/Date:0310741064 10.07.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 and decided to send reminder. Case is deferred to 24.12.2013				

84	Case No.:29/13/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00234/AM14/	RLA File :04/24/040/00080/AM14/	Lic.No/Date:0410147928 11.07.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has requested for one month time vide their letter dated 05.11.2013 and decided to await their reply. Case is deferred to 24.12.2013				

85	Case No.:30/13/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00235/AM14/	RLA File :04/24/040/00078/AM14/	Lic.No/Date:0410147923 11.07.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has requested for one month time vide their letter dated 05.11.2013 and decided to await their reply. Case is deferred to 24.12.2013				

86	Case No.:11/13/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00216/AM14/	RLA File :03/95/040/00289/AM14/	Lic.No/Date:0310741482 15.07.2013	Defer Date:24.12.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.

87	Case No.:47/13/80-ALC2/2013	Party Name:THYSSENKRUPP SYSTEM ENGINEERING INDIA PVT. LTD.	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00252/AM14/	RLA File :31/82/040/00079/AM14/	Lic.No/Date:3110059367 15.07.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 18.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.				

88	Case No.:7/13/80-ALC2/2013	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00212/AM14/	RLA File :05/23/040/00128/AM14/	Lic.No/Date:0510359879 16.07.2013	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization as per General Note-4 of Engineering Products. RA may take necessary action accordingly.				

89	Case No.:36/13/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00241/AM14/	RLA File :03/95/040/00282/AM14/	Lic.No/Date:0310741722 16.07.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.				

90	Case No.:22/13/80-ALC2/2013	Party Name:JIMIT MEDICO SURGICALS	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00227/AM14/	RLA File :08/24/040/00164/AM14/	Lic.No/Date:0810122898 17.07.2013	Defer Date:24.12.2013
Decision : : The Committee noted that C&PC has issued deficiency letter on 31.10.2013 directly and decided to send reminder from DGFT. Case is deferred to 24.12.2013.				

91	Case No.:10/13/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00215/AM14/	RLA File :03/95/040/00278/AM14/	Lic.No/Date:0310742010 18.07.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 04.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.				

92	Case No.:42/13/80-ALC2/2013	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00247/AM14/	RLA File :31/82/040/00090/AM14/	Lic.No/Date:3110059473 19.07.2013	Defer Date:24.12.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.

93	Case No.:19/13/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00224/AM14/	RLA File :05/23/040/00149/AM14/	Lic.No/Date:0510360494 23.07.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.				

94	Case No.:15/13/80-ALC2/2013	Party Name:ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00220/AM14/	RLA File :34/24/040/00080/AM14/	Lic.No/Date:3410037482 25.07.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 04.10.2013. It has further noted that a reply clarifying EPCG status only has been forwarded by the firm vide their letter dated 08.10.2013 but information sought through deficiency letter dated 04.10.2013 are still awaited and decided to send reminder. Case is deferred to 24.12.2013.				

95	Case No.:38/13/80-ALC2/2013	Party Name:NIRMAL INDUSTRIAL CONTROLS PVT.LTD	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00243/AM14/	RLA File :03/95/040/00316/AM14/	Lic.No/Date:0310742866 25.07.2013	Defer Date:24.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.				

96	Case No.:13/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00218/AM14/	RLA File :05/24/040/00152/AM14/	Lic.No/Date:0510360927 26.07.2013	Defer Date:24.12.2013
Decision : The Committee noted that C&PC has issued deficiency letter directly on 11.10.2013 and decided to send reminder from DGFT. Case is deferred to 24.12.2013.				

97	Case No.:20/13/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00225/AM14/	RLA File :05/23/040/00179/AM14/	Lic.No/Date:0510360995 26.07.2013	Defer Date:24.12.2013
Decision : On the recommendation of the DHI representative present in the meeting, the Committee decided to call the representative of the firm for 'Personal Hearing' to represent their case on 24.12.2013. Case is deferred to 24.12.2013.				

	Case No.:12/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred

98	HQ File :01/80/050/00217/AM14/	RLA File :05/24/040/00157/AM14/	Lic.No/Date:0510361154 29.07.2013	Defer Date:24.12.2013
Decision : The Committee noted that the firm's application has been sent to C&PC on 12.09.2013 for comments. It has further noted that clarification sent by the firm has been received on 30.9.2013 and decided to await comments of C&PC. Case is deferred to 24.12.2013.				

99	Case No.:45/13/80-ALC2/2013	Party Name:NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00250/AM14/	RLA File :03/95/040/00325/AM14/	Lic.No/Date:0310743194 29.07.2013	Defer Date:24.12.2013
	Decision : The Committee noted that MSME vide their U.O. note No. 30(94)/13-ME dated 04.11.2013 has sought following information from the firm:- (I) What is the difference in Export and Import item. (II) Reasons for claiming wastage. (III) Details of value addition on imported inputs. and decided to seek information from the firm (Copy of the said U.O. is to be enclosed). Case is deferred to 24.12.2013.			

100	Case No.:25/13/80-ALC2/2013	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00230/AM14/	RLA File :05/24/040/00146/AM14/	Lic.No/Date:0510361186 30.07.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to the letter dated 09.10.2013 regarding EPCG clarifications and further reminder on 14.10.2013. The Committee also noted they have also not replied to deficiency letter dated 29.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.			

101	Case No.:26/13/80-ALC2/2013	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00231/AM14/	RLA File :05/24/040/00145/AM14/	Lic.No/Date:0510361184 30.07.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to the letter dated 09.10.2013 regarding EPCG clarifications and further reminder 14.10.2013. It has also noted that they have also not replied to deficiency letter dated 29.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.			

102	Case No.:32/13/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00237/AM14/	RLA File :05/24/040/00147/AM14/	Lic.No/Date:0510361267 30.07.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.			

103	Case No.:27/13/80-ALC2/2013	Party Name:VEESONS ENERGY SYSTEMS PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00232/AM14/	RLA File :04/24/040/00082/AM14/	Lic.No/Date:0410148394 31.07.2013	Defer Date:24.12.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 15.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.

104	Case No.:33/13/80-ALC2/2013	Party Name:REYNOLD INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00238/AM14/	RLA File :05/24/040/00133/AM14/	Lic.No/Date:0510361506 01.08.2013	
	Decision : Based on DIPP letter 12/92/2013-TSW/104 dated 12.11.2013, the Committee decided to ratify norms of subject authorization as per General Note-4 of Engineering Products. RLA may take necessary action accordingly.			

105	Case No.:8/13/80-ALC2/2013	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:24.12.2013
	Decision : The Committee noted that firm's application has been sent to DHI on 29.10.2013 which is under examination with DHI for their comments and decided to await comments of DHI. Case is deferred to 24.12.2013.			

106	Case No.:14/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00219/AM14/	RLA File :05/24/040/00165/AM14/	Lic.No/Date:0510361578 02.08.2013	Defer Date:24.12.2013
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 11.10.2013 issued by C&PC directly and decided to send reminder. Case is deferred to 24.12.2013.			

107	Case No.:24/13/80-ALC2/2013	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Deferred
	HQ File :01/80/050/00229/AM14/	RLA File :04/24/040/00084/AM14/	Lic.No/Date:0410148445 02.08.2013	Defer Date:24.12.2013
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 15.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.			

108	Case No.:48/13/80-ALC2/2013	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2013 12.11.2013	Status: Approved
	HQ File :01/80/050/00253/AM14/	RLA File :03/95/040/00387/AM14/	Lic.No/Date:0310744880 12.08.2013	
	Decision : Based on the MSME U.O. No. 25(1)/SION/G&C/2010 dated 06.11.2013, the Committee noted that norm for importing relevant glass tubing is already available at A-1034 of the Hand Book of Procedure Vol.II under which rejection is indicated as 20% and decided to consider the case accordingly. (copy of the said note is to be forwarded to firm and RA). RLA may take necessary action accordingly.			

	Case No.:1/14/80-ALC2/2013			Status:
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109		Party Name: CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date: 17/80-ALC2/2013 12.11.2013	Deferred
	HQ File :01/80/050/00256/AM14/	RLA File :05/23/040/00145/AM14/	Lic.No/Date:0510365309 12.09.2013	Defer Date:24.12.2013
	Decision : The Committee noted that the RA and firm has been reminded for hard copy of the application vide letter dated 29.10.2013 and e-mail in this regard has also been sent to RA on 29.10.2013. Case is deferred to 24.12.2013.			

S.No.384

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.17/14		RA.F.No.09/24/040/00223/AM11	0910043468
Date: 12.11.2013		Fixation of Norms	dt.09.09.2010

Decision: The Committee noted that the comments of EPCG division have not been received. It has also noted that a reminder has been issued on 07.11.2013 and decided to await comments. Case is deferred to 24.12.2013.

No.385

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.17/14		RA.F.No.09/24/040/00169/AM11	0910043002
Date: 12.11.2013		Fixation of Norms	dt.06.08.2010

Decision: The Committee noted that the comments of EPCG division have not been received. It has also noted that a reminder has been issued on 07.11.2013 and decided to await comments. Case is deferred to 24.12.2013.

S.No.386

Case No. A/R-111	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00390/AM12/DES.I	Lic. No. & date
Meeting No.17/14		RA.F.No.05/24/040/00238/AM12	0510304858
Date: 12.11.2013		Revision of norms	dt.10.10.2011

Decision: The committee noted that the firm's request has been forwarded to C&PC which is under examination of C&PC and decided to await comments of C&PC. Case is deferred to 24.12.2013.

S.No.387

Case No. A/R-114	M/s. Godrej & Boyce Co. Ltd., Mumbai	HQF.No.01/80/050/01085/AM12/DES.I	Lic. No. & date
Meeting No.17/14		RA.F.No.03/94/040/01092/AM08	0310460269
Date: 12.11.2013		Amendment of norms	dt.06.02.2008

Decision: The Committee noted that firm has not replied to deficiency letter dated 25.03.2013 followed by reminders dated 29.10.2013 and decided to send final reminder. Case is deferred to 24.12.2013.

S.No.388

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.17/14		RA.F.No.03/24/042/00205/AM04	0310247081
Date: 12.11.2013		Fixation of norms	dt.12.01.2004

Decision: The Committee noted that the comments of EPCG division have not been received and reminders has been issued on dt.30.8.2013 & dt.07.11.2013. It has decided to await comments. Case is deferred to 24.12.2013.

S.No.389

Case No. A/R-149	M/s. Weatherford Drilling & Production Services Pvt. Ltd., Baroda	HQF.No.01/81/050/00489/AM08/DES.I	Lic. No. & date
Meeting No.17/14		RA.F.No.34/24/040/00185/AM08	3410020553
Date: 12.11.2013		Fixation of norms	dt.07.01.2008

Decision: The Committee noted that firm has not replied to deficiency letter dated 23.5.2013 followed by reminder dated 04.7.2013, final reminder dated 31.7.2013, further reminder dated 20.9.2013 and granted 15 days more time to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.

S.No.390

Case No. A/R-09	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date 3110051726 dt.07.12.2011
Meeting No.17/14		RA.F.No.31/83/040/00182/AM12	
Date: 12.11.2013		Fixation of norms	

Decision: The Committee noted that firm has not replied to deficiency letter dated 05.8.2013 followed by reminder dated 17.9.2013 and e-mail on 17.9.2013 and final reminder dated 28.10.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 24.12.2013.

S.No.391

Case No. A/R-10	M/s. Minda Sai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES.I	Lic. No. & date 0310440650 dt.23.08.2007
Meeting No.17/14		RA.F.No.03/95/040/00474/AM08	
Date: 12.11.2013		Amendment / revision of norms	

Decision: The Committee noted that firm's application has been sent to MSME and observed that this pertains to DHI and accordingly decided to forward the copy of application to DHI for examination and comments. Case is deferred to 24.12.2013.

S.No.392

Case No. A/R-46	M/s. Prijai Heat Exchangers Pvt. Ltd.,	HQF.No.01/80/050/00657/AM11/DES.I	Lic. No. & date 0310603942 dt.01.12.2010
Meeting No.17/14		RLA, No.03/95/040/00558/AM11	
Date: 12.11.2013		Revision of norms	

Decision: The Committee noted that firm has not replied to deficiency letter dated 22.10.2013 and decided to send reminder. Case is deferred to 24.12.2013.

S.No.393

Case No. A/R-47	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00119/AM11/DES.I	Lic. No. & date 0510264573 dt.19.05.2010
Meeting No.17/14		RLA, No.05/24/040/00063/AM11	
Date: 12.11.2013		Revision / amendment of norms	

Decision: Based on DIPP U.O. No. 12/92/2013-TSW/47-A/R dated 12.11.2013, the Committee decided to modify norms of subject authorization as under:

1. Net empty weights of export products at Sl. No. 1 & 2 may be modified as 30.177 MT & 30.177 MT respectively.
2. Weights of import items at Sl. No. 6, 18, 7 & 19 may be modified as 5 Kgs., 5 Kgs, 442 Kgs. & 442 Kgs. respectively and these items may be allowed on net to net basis.
3. Weights of import items at Sl. No. 9, 21, 10 & 22 may be modified as 720 Kgs., 720 Kgs, 725 Kgs. & 725 Kgs. respectively and these items may be allowed on net to net basis.
4. Weight of 12 Kgs. may be specified with the quantity of each import item at Sl. No. 27, 34, 41 & 48 and these items may be allowed on net to net basis.
5. Weight of 1385 Kgs may be specified with the quantity of each import item at Sl. No. 28, 35, 42 & 49 and these items may be allowed on net to net basis.
6. No change is recommended in the weights of import items at Sl. No. 2, 14, 5, 17, 3, 15, 4, 16, 30, 37, 44, 51, 26, 33, 47, 40, 8, 20, 43, 50, 25, 32, 39 & 46 as the weight of these items have been reduced after taking 20 % recovery from scrap.

This is for the purpose of regularisation only. In case of an expired AA, no fresh imports are to be allowed.

RLA may take necessary action accordingly.

S.No.394

Case No. A/R-48	M/s. Gas Tech Engineering India	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.17/14		RLA, No.05/23/040/00447/AM13	

Date: 12.11.2013	Pvt. Faridabad Ltd.,	Request for addition of import items in subject authorization	0510345184 dt.07.02.2013
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Decision: The Committee noted that CLA Delhi has been reminded for forwarding Amendment Sheet of AA No. 0510345184 dated 07.2.2013 followed by reminders dated 04.7.2013, dated 29.10.2013 and decided to await CLA Delhi's reply. Case is deferred to 24.12.2013.

S.No.395

Case No. A/R-67	M/s. BIO-Tech Vision Care Pvt. Ltd., Ahmedabad	HQF.No.01/80/050/00559/AM13/DES.I	Lic. No. & date
Meeting No.17/14		RLA, No.08/24/040/00065/AM13	0810112711
Date: 12.11.2013		Request for revision of norms	dt.18.06.2012

Decision: The committee noted that the firm's request has been forwarded to C&PC which is under examination of C&PC and decided to await comments of C&PC. Case is deferred to 24.12.2013.

S.No.396

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.17/14		RLA, No.05/24/040/00346/AM07	0510188500
Date: 12.11.2013		Request for revision of norms	dt.08.08.2006

Decision : The committee discussed this case in detailed and decided as under:

- It is seen from the list of export item in the Advanced Authorisation that only one export item has been given namely Nitrogen Plant 350 nm³/hr. Hence the committee can allow duty free import item in respect of the export item which is mentioned in the AA only. Export item No. 2 i.e., Nitrogen plant 250 nm³/hr purity 99.995% is not prescribed as an export item in the AA. Hence no duty free import can be allowed against this item. This AA was issued on 8.8.2006 i.e. about 7 years back, hence no amendment in this AA is possible at present.
- As regards the description of export item No. 1, the representative of the firm informed during the PH dated 19.2.2013 that there is only one item of import i.e., Carbon Molecular Sieves. The quantity of this item depends upon the purity of Nitrogen Gas produced by the Nitrogen Gas Generator Plant. The present quantity of import item allowed as 2016 kgs. as against the export item, namely , 250 Nm³/hr Nitrogen Plant with ammonia cracker as applied for information given by the firm that they will produced the export item with 99.5% purity. The export has already been made prior to the fixation of norms by the Norms Committee. Hence, the request to delete purity from the description of export product cannot be made and the firm may be asked to provide the information as under :
 - Date of export of the Nitrogen Plant;
 - Corroborative evidence from the firm that the Nitrogen Plant exported by the firm is for producing Nitrogen with 99.5% purity. The corroborative evidence in the form of AREI and documents related with Central Excise Authorities.

Case is deferred to 24.12.2013.

S.No.397

Case No. A/R-71	M/s. Daewon India Autoparts Pvt. Ltd., Thiruvallur(TN)	HQF.No.01/80/050/00374/AM13/DES.I	Lic. No. & date
Meeting No.17/14		RLA, No.04/24/040/00142/AM13	0410140372
Date: 12.11.2013		Request for fixation of norms	dt.11.10.2012

Decision: The Committee noted that firm has not replied to deficiency letter dated 28.10.2013 and decided to send reminder. Case is deferred to 24.12.2013

S.No.398

Case No. A/R-72	M/s. Accu-Fix Precision Tools Pvt. Ltd., Baroda	HQF.No.01/80/050/00505/AM13/DES.I	Lic. No. & date
Meeting No.17/14		RLA, No.34/24/040/00220/AM13	3410035737
Date: 12.11.2013		Request for fixation of norms	dt.26.12.2012

Decision:Based on MSME UO Note No. 30(288)/2011-ME dated 05.11.2013, the Committee decided to seek clarification from the firm for taking further course of action(copy of the said note is to be forwarded to firm). Case is deferred to 24.12.2013.

S.No.399

Case No. A/R-73	M/s. IDMC	HQF.No.01/80/050/00477/AM10/DES.I	Lic. No. & date
Meeting No.17/14	Limited, Udyog	RLA, No.34/24/040/00104/AM10	3410025225
Date: 12.11.2013	Nagar	Request for amendment/revision of norms	dt.30.09.2009

Decision: The Committee noted that the firm was granted PH and after that a decision was taken to reject the case on the ground that the firm failed to provide documentary evidence for import of the inputs and decided to maintain the earlier decision taken in its meeting No. 6/12 dated 14.06.2011 i.e. to reject the case.

RA may take necessary action accordingly.

S.No.400

Case No. A/R-74	M/s. Dynamatic Technologies Ltd., Bangalore	HQF.No.01/80/050/00464/AM13/DES.I	Lic. No. & date
Meeting No.17/14		RLA, No.07/21/040/00507/AM13	0710091489
Date: 12.11.2013		Request for fixation of norms	dt.22.10.2012

Decision: Based on MSME UO Note No. 30(291)/2011-ME dated 04.10.2013, the Committee decided to call the firm for personal hearing on 24.12.2013 by advising the firm to send the representative with all the details/weight/sample etc to justify the wastage claimed during the process of mfg., or provide the details for calculation purpose with drg and size etc. Case is deferred to 24.12.2013.

S.No.401

Case No. A/R-81	M/s. Hari Machines Ltd., Sundergarh, Orissa	HQF.No.01/80/050/00233/AM13/DES.I	Lic. No. & date
Meeting No.17/14		RLA, No.23/24/040/00001/AM13	2310003202
Date: 12.11.2013		Request for fixation of norms	dt.10.07.2012

Decision: The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 and decided to call for personal hearing on 24.12.2013. Case is deferred to 24.12.2013.

S.No.402

Case No. A/R-82	M/s. Sunrise Industries (India) Ltd., Vadodara	HQF.No.01/83/050/00261/AM07/DES.I	Lic. No. & date
Meeting No.17/14		RLA, No.34/24/040/00058/AM07	3410016164
Date: 12.11.2013		Request for fixation of norms	dt.07.06.2006

Decision: The Committee noted that the firm's request dated 13.9.2013 has been sent to C&PC for examination and their comments and decided to await comments. Case is deferred to 24.12.2013.

S.No.403

Case No. A/R-83	M/s. Showa India Ltd., Faridabad	HQF.No.01/80/050/00706/AM10/DES.I	Lic. No. & date
Meeting No.17/14		RLA, No.05/24/040/00458/AM10	0510256995
Date: 12.11.2013		Request for fixation of norms	dt.27.01.2010

Decision: Based on the recommendation of DHI vide their U.O. No. 3(79)/13-TSW(B)/265 dated 06.11.2013, the Committee decided to ratify norms of subject authorization as per General Note-4 of Engineering Products without any wastage in number & weight terms with accountability clause.

RA may take necessary action accordingly.

Sl.No.404

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I	
Meeting No.17/14		Fixation of input output wastage Ad-hoc Norms for the export product "Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts" in respect of 100% EOU –reg.	
Date: 12.11.2013			

Decision: The Committee noted that the firm's reply has been sent to DHI on 27.10.2013 for examination and their comments and decided to await comments. Case is deferred to 24.12.2013.

Sl.No.405

Case No. C – 03	M/s. Berco Undercarriage (India) Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00484/AM13/DES-I
Meeting No.17/14		Fixation of Standard Input Output Norms (SION) for the export product “Roller Shaft (Parts for Excavators, Bulldozers)” covered under Product Group Engineering –reg.
Date: 12.11.2013		

Decision: The Committee noted that the firm has not provided the requisite information sought through 19.9.2013 and decided to remind firm for providing requisite information by highlighting the fact that this department's aforesaid letter was returned undelivered. Case is deferred to 24.12.2013.
